

be strengthened, which would also ensure greater accountability as well as enhanced efficiency and improved productivity.

**Compensation for employees having accidents in coal companies**

1063. SHRI VARINDER SINGH BAJWA: Will the Minister of COAL be pleased to state:

(a) the number of employees of Government coal companies, and their contractors who lost their lives in coal mine fires and other accidents related to their employment during 2008 and 2009, so far, year-wise;

(b) the number of the employees out of above whose dependents have been given employment and monetary compensation alongwith the number of cases for employment on compassionate grounds and for the payment of monetary compensation pending for over six months after the date of accidents alongwith reasons for the delay; and

(c) the steps proposed to be taken to expedite the disposal of such cases?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL):  
 (a) The number of departmental employees and contractor's workers of Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL), who lost their lives in coal mine fires and other accidents related to their employment during 2008 and 2009 are as under:—

Name of Company	Year	Fatalities due to fire	Fatalities due to other accidents	
			Departmental	Contractor Workers
Coal India Limited (CIL)	2008	0	50	14
	2009 (up to 24.11.2009)	0	41	9
Singareni Collieries Company Limited (SCCL)	2008	0	9	4
	2009 (till 26.11.09)	0	11	3

(b) In CIL, there are no cases pending over six months for payment of compensation to eligible dependants of the deceased employees (both Departmental and Contractual). However, there are some cases pending for employment on compassionate ground over six months after the death of deceased. Company-wise, Year-wise details of such cases and reasons thereof are as under:—

Company	Year	Number of pending cases of employment on compassionate ground for over six months after date of accident	Reasons
ECL	2008	1	Claim not received from the legal dependent
	2009	Nil	—
BCCL	2008	1	Claim not received from the legal dependent
	2009	Nil	—
WCL	2008	1	Not provided due to over age of the legal dependent
	2009	4	In 3 cases claim not received from legal dependants and one case due to family dispute over employment
SECL	2008	1	Not applied for employment due to family dispute over employment
	2009	2	Claim application not received from legal dependent
NEC	2008	1	Dependent's wife died and both the children are minor
	2009	Nil	—

In SCCL, all the dependants of fatal accidents which occurred in 2008 have been provided with employment except in one case where Monthly Monetary Compensation (MMC) was sanctioned as opted by the dependent and in 2009, out of 11 cases, dependent employment has been provided in 2 cases and MMC has been sanctioned in 2 cases. In the remaining 7 cases the dependants have not opted for dependent employment. The monetary compensation has been paid to all the dependants of the deceased including contractor labour in SCCL.

(c) As reported by CIL, letters have been written to the legal dependent of departmental deceased workers for submission of nomination for employment or cash compensation in lieu of employment. The pending cases are reviewed at appropriate level from time to time and action is being taken accordingly.

In SCCL, there is no pending case for payment of compensation.